

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PUNE

ORIGINAL APPLICATION NO. 11/2020(WZ)

Sheetal Chaturvedi..... Applicant(s)

VS.

M/s. Tanish Associates & Ors. Respondent (s)

Report by the Joint Committee

Date of Site visit:	26 November 2020
Address:	M/s.Tanish Associates , Gat No.491/5A, 491/5B, 491/6, 490/1, 490/2,.Village- Charoli Kh, Tal-Khed, Dist-Pune.

The visit to the site is carried out by Mrs. Suchitra Aamle, Tahsildar, Khed, Shri. Rajendra Rane (Executive Engineer of Building Permission) and Mr. Hemant Desai (Deputy Engineer of Building Permission) & Shri.Kiran Hasabnis Sub-Regional Officer, MPCB Pimpri Chinchwad.

PP has obtained first CC on 10.9.2012 followed by various CCs from PCMC.(Annexure-I) PP has obtained EC vide No.SEAC-III/CR-445/TC-3 for Total plot area -58300 sqmtr & Total Construction area-139767.38 sqmtr.(Annexure-II) Also, obtained Consent to Establish from MPCB vide no. BO/RO (HQ)/CE/PN-20203-14/CC-5708 for TPA-57000 sqmtr & BUA-136458.0 sqmtr. (Annexure-III)

Also, obtained Consent to Part Operate from MPCB vide no.Format 1.0/BO/JD(WPC)/UAN-51355/CO/CC-1906000304 dtd.7.6.2019 for TPA-58300 sqmtr & BUA-86,199.37 sqmtr was valid upto 31.5.2020.(Annexure-IV).

As per Architecture certificate, PP has completed construction work of 1,37,567.38 sqmtr. (Annexure-V)

During the visit, It is observed, Project proponent has provided full-fledged STP having capacity 950 CMD & which was found in operation. No discharge was observed outside the premises. The treated water of STP is partly used for gardening, Toilet flushing & remaining is disposed in to PCMC drainage Network & which is further connected to STP at Charoli.

PCMC has submitted their report vide No.BP/Charoli/W.No.03/09/2020 dtd.1.12.2020.(Annexure-VI)

PCMC has approved 4 nos of Gas Bank as per Sanction plan No BP Layout/40/2017 dtd.30.12.2017. PP has provided 2 nos of Gas Bank on site.

PCMC Authority has submitted report stating that, High tension tower line is in existence, however, which is outside the construction activity.

Complainant has withdrawn the complaint which is submitted to MPCB & PMRDA on 28.2.2020 stating that, "I don't have any objection & I am withdrawing the said Complaint."(Annexure-VII)

SUMMARY/CONCLUSION:-

Sr. No.	Point examined	Summary/Conclusion
1	The Respondent No.1 does not have a functional STP. Moreover the STP is not of the required capacity. Thus the Applicant is directly letting the untreated water into the Environment.	As per Hon'ble NGT order committee visited the project on 26.11.2020. During visit, observed that, PP has provided STP of capacity 950 CMD & STP found in operation. During visit, no discharge of untreated water found into the Environment.
2	That the Gas stations are situated just next to the generators and thus there lies a threat to the Environment and human safety.	As per the report submitted by PCMC authority, PCMC has approved 4 nos of Gas Bank as per Sanction plan No BP Layout/ Charoli/40/2017 dtd.30.12.2017. PP has provided 2 nos of Gas Bank on site. Gas Banks are not near the Generator.
3	The High tension tower of 2,200 MW is situated at a distance of about 50 mtrs form the residential area. This is causing Fatigue, Muscle Pain, Rashes etc.	As per the report submitted by PCMC authority, High tension tower line is near by the plot but the building is having 9.33 mtr clear distance from the tower line. As per Dc rule, 9.2, there is sufficient & safe distance.
4	The respondent No.2 and 3 have turned a blind eye and even after receiving Complaints. The Applicant has on 19/11/2019 written a Complaint to the MPCB (Respondent No.2) stating all the above points but has received no answer till date.	Complainant has withdraw the complaint which is submitted to PCMC, MPCB & PMRDA on 28.2.2020 stating that, "I don't have any objection & I am withdrawing the said Complaint."
5	The Applicant has also written a Complaint to the Executive Engineer, Construction and Development Department, Pimpri Chinchwad on 25/11/2019. The Applicant has specifically raised the point related to the wetness and dampness observed in the basement of the said building. In spite of this being a serious Environmental issue the Respondent	As per the report submitted by PCMC authority, for part completion no dampness & wetness found in the basement of the same building. PP has submitted structural designer's stability certificate stating that, the Building is structurally safe

	No.3 has turned a blind eye to it.	as per design.
6	The Respondent No.1 does not have a functional STP. The Respondent No.1 even after being aware of the Rules and Regulations and with the help of the other Respondents is letting the untreated sewage effluent directly into the adjoining Nallah which meets the adjoining Nallah which meets the Indrayani river thereby causing a grave Water Pollution.	During committee visit observed that, PP has provided full-fledged STP of capacity 950 CMD & STP found in operation. During visit, no untreated water discharge found into the Environment/Nalla. The treated water of STP is partly used for gardening, Toilet flushing & remaining is disposed in to PCMC drainage Network & which is further connected to STP at Charoli. PCMC has granted Drainage NOC on 20.7.2019.
7	All the Respondents have turned a blind eye and are not making any documents available to the Applicants. The Respondents even after being aware of the grave illegality committed by the Applicant have never taken any steps to stop this Pollution.	Complainant has withdraw the complaint which is submitted to PCMC, MPCB & PMRDA on 28.2.2020 stating that, "I don't have any objection & I am withdrawing the said Complaint."
8	The present Application pertains to substantial issue of environment, as the Respondent No.1 has constructed his site under the name and style "Tanish Orchid" situated at Property bearing 491/5A, 491/5B/491/6, 490/1, 490/2 at Village Charoli Kh, Tal-Khed, Dist-Pune on water body. The Respondent 1 is also letting the untreated sewage directly into the Environment. Due to the Construction done on the water basement is damp and wet and this may affect the entire structure. This also leads to high amount of water clogging in the rainy season.	As per the report submitted by PCMC authority, There is no water body on which project is constructed. Nothing regarding this found in documents of DP opinion & village map. PP has submitted structural designer's stability certificate stating that, the Building is structurally safe as per design.
9	The Respondent No.1 is a Firm registered in the name of M/s. Tanish Associates and is engaged in the business building and construction. The Respondent No.1 has violated various laws and rules related to Environmental protection, such as the Water (Prevention and Control of Pollution) Act, the Environment (Protection) Act, 1986, and Article 21 of the Indian	PP has obtained EC & Consent to Establish followed by Part Consent to Operate by Providing Pollution Control System such as STP, OWC, Rainwater harvesting system.

	Constitution etc. The other Respondents have provided the Respondent No.1 a helping hand and aided in such illegal activities of the said Respondent.	
10	Respondent No.2 is Maharashtra Pollution Control Board (MPCB) and this authority is formed to implement various environmental Legislations in Maharashtra mainly the implementation of Air (Prevention and Control of Pollution) Act, 1981, provisions mentioned in Environmental Protection Act, 1986 and the Rules framed there – under etc. The MPCB is also responsible to plan comprehensive program for the prevention control or abatement of pollution, to inspect various plants, to follow eco-friendly practices and to educate general people by creating awareness about clean and healthy environment. It seems that the Respondent No.2 is turning a blind eye towards illegal stone mining and crushing activity.	As per the report submitted by PCMC authority, The construction work of the project is going on as per Sanction drawing. No stone mining and crushing activity observed in the premises.

In view of above, the Joint committee has to say that, PP has provided full-fledged STP plant for the treatment of Domestic effluent generated from the project.

No discharge was observed outside the premises. The treated water of STP is partly used for gardening, Toilet flushing & remaining is disposed in to PCMC drainage Network & which is further connected to STP at Charoli.

Complainant had withdrawn the complaint which is submitted to PCMC, MPCB & PMRDA on 28.2.2020 stating that, "I don't have any objection & I am withdrawing the said Complaint."

No stone mining and crushing activity observed in the premises

Date :- 26.11.2020.


(Rajendra Rane)
Ex, Engineer
Building & Permission
PCMC


(Kiran Hasabnis)
SRO, MPCB
Pimpri Chinchwad


(Suchitra Aamle)
Tahasildar, Khed
Tal:- Khed, Dist: Pune

Project:- M/s.Tanish Orchid
 Builder's Name:- M/s.Tanish Associates
 Architect:- M/s. Mahendra Thakur
 Site Address:- Gat No.491/5A, 491/5B, 491/6, 490/1, 490/2, Village- Charoli Kh, Tal-Khed, Dist-Pune.
 phase 1 Sr.No 490/1,490/2

Sr.No	Details	Date	Plot Area	Built Up Area			Construction Area	EC AREA	Remark
				Residential	Commercial	Total			
1	Original Building Permission	10.09.2012	13390.98	9475.84	0	9475.84			
2	First Revision Permission	13.05.2013	11687.39	7672.5	0	7672.5			
3	Second Revision Permission	13.09.2013	11687.39	10581.76	0	10581.76			
4	Third Revision Permission	23.12.2014	11687.38	14805	188.06	14993.06			
5	Fourth Revision Permission	16.01.2016	31400	31415.13	2854.92	34270.05			SEAC.III/CRA45/TC-3 Date:26.10.2015
6	Fifth Revision Permission	08.03.2017	31400	32502.88	1957.51	34460.39			
7	Sixth Revision Permission	26.03.2018	31400	39173.86	3220.43	42394.29			

phase 2 Sr.No 491/1TO 4,491/6,7,491/5A,5B

Sr.No	Details	Date	Plot Area	Built Up Area			Construction A	EC AREA	Remark
				Residential	Commercial	Total			
1	Original Building Permission	17.10.2015	26800	27945.44	0	27945.44	49712.8		
2	First Revision Permission	04.07.2016	26800	37528.94	0	37528.94	63325.26		
3	Second Revision Permission	30.12.2018	26800	41788.01	754.76	42542.77	69496.19		

Note:- Information as per Record.

Executive Engineer
 Building Permission and unauthorised
 construction Control Department, PCMC.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

SEAC-III/CR445/TC-3
 Environment department
 Room No. 217, 2nd floor,
 Mantralaya Annexe,
 Mumbai- 400 032.
 Dated: 26th October, 2015.

To,
 M/s. Tanish Associates.
 S.No.5/5, Pune- Alandi Road 1,
 Dighi, Pune-411 015

Subject: Environment Clearance for Proposed residential & commercial project "Tanish Orchid" on plot CTS no/sr.490/1/2 and sr.no 491 at Village Charholi (bk), Distt. Pune by M/s. Tanish Associates

Sir,

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-III, Maharashtra in its 27th meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 87th meetings.

2. It is noted that the proposal is considered by SEAC-III under screening category 8(a) B2 as per EIA Notification 2006.

Brief Information of the project submitted by you is as-

1	Name of the Project	Proposed residential cum commercial (shops) project - "Tanish Orchid" at Sr. No. 490/1/2 and Sr. No. 491/1-4, 491/5A, 491/5B, 491/6 & 491/7 at Village Charholi (Bk), Pune, Maharashtra
2	Project Proponent	M/s. Tanish Associates through its Partner Mr. Dilip Solanki
3	Consultant	M/s. Enviro Analysts and Engineers Pvt. Ltd.
4	Accreditation of the consultant(NABET Accreditation)	S.NO 46 as per List of Accredited Consultant Organizations/ Rev. 28/ March. 05, 2015.
5	Type of Project: Housing Project/Industrial Estate/SRA Scheme/MHADA/ Township or others	Residential & Commercial (Shops)
6	Location of the project	Sr. No. 490/1/2 and Sr. No. 491/1-4, 491/5A, 491/5B, 491/6 & 491/7 at Village Charholi (Bk), Pune, Maharashtra

7	Whether in Corporation / municipal / other area	Pimpri Chinchwad Municipal Corporation (PCMC).		
8	Applicability of the DCR	DCR by Pimpri Chinchwad Municipal Corporation (PCMC).		
9	IOD / IOA / Concession document or any other form of document as applicable (Clarifying its conformity with local planning rules & provision)	IOD received		
10	Note on the initiated work (if applicable)	Building A, B, C, & D constructed (admeasuring construction area=17,599.45sq.m) as per Commencement Certificates received.		
11	LOI/NOC from MHADA/ other approvals (If Applicable)	No such scheme.		
12	Total plot area (Sq.m.)	Sr. no	Particulars	Area in Sq.mt
2	Deductions	1	Area of Plot	58300.00 sqm
	Net Plot Area	2	Deduction for road setback	6994.02 sqm
			a) Deduction for R.G	5130.67 sqm
			b) Deduction for amenity space	2569.67 sqm
		3	Net Plot Area	43605.65 sqm
13	Permissible FSI (including TDR etc.)	Permissible Floor Area		43605.65 sqm
		Addition for:		
		a) TDR		17900.00 Sqm
		b) Road/Setback		6994.02/sqm
		c) Surrender area (MHADA)		11052.45 sqm
		Total Permissible FSI area		79094.37/sqm
14	Proposed Built Up Area (FSI & Non FSI)	FSI Area	Non FSI Area	Total Construction Area
		79763.93sqm	60003.45 sqm	139767.38 sqm
15	Ground Coverage Area (percentage of plot not open to sky)	9005.610 Sq.mt (21%of net plot area)		
16	Estimated Cost of the project	Rs. 333.83/- Crores		
17	Number of Buildings & its configuration(s)	Building Type	No	Configuration
		Residential buildings (Apartments including for MHADA)	19	B + Stilt +12 th Flr
		Residential buildings (Row houses)	24	G +2 Flr
		Shops	37	Gr + 1 Flr

1 8	Number of tenants and shops	Building Type	Units
		Residential Building & Row houses	1846
		Shops	37
1 9	Number of expected residents / users	Residential = 9230 residents Shops = 111 users	
2 0	Tenant density per hectore	250/ hectore	
2 1	Height of Building(s)	Residential Building	36.00 m
		Commercial Bldg - Shops	06.60 m
		Row Houses	09.45 m
2 2	Right of way (Width of the road from the nearest fire station to the proposed building (s))	The plot is abutting to the 45 m wide road on south side and 18 m wide road on west side.	
2 3	Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	Min 9.00 m	
2 4	Existing Structure(s)	Buildings constructed as per cc received: building A, B, C, & D	
2 5	Details of the demolition with disposal (If applicable)	Labour camps which were provided for the workers during construction of A, B, C & D buildings are present on site which shall be dismantled with the completion of project.	
2 6	Total Water Requirement	Dry Season: <ul style="list-style-type: none"> • Fresh water: 833 KLD & Source: PCMC • Recycled water (Flushing) : 418 KLD • Recycled water (Gardening) : 26KLD • HVAC makeup : Not Applicable • Total water Requirement : 1277 KLD • Excess treated water : 312 KLD • Swimming pool: Not Applicable • Fire fighting(cum): 925 Wet Season: <ul style="list-style-type: none"> • Freshwater : 833 KLD & Source: PCMC • Recycled water (Flushing) : 418 KLD • Recycledwater(Gardening):Nil • HVACMakeup: Not Applicable • TotalwaterRequirement : 1251 KLD • Excesstreatedwater: 338 KLD • SwimmingPool: Not Applicable • Fire fighting(Cum): 925 	
2 7	Details about Swimming Pool	Not Applicable	

2 8	Rain Water Harvesting (RWH)	<ul style="list-style-type: none"> Level of the ground water table : 5.5 m to 9 m Size and no of RWH tank (s) and quantity: 5 No.s Capacity of RWH tank(s): 																								
<table border="1"> <thead> <tr> <th data-bbox="683 226 810 309">Zone 1</th> <th data-bbox="810 226 986 309">Row House</th> <th data-bbox="986 226 1114 309">Zone 2</th> <th data-bbox="1114 226 1241 309">Zone 3</th> <th data-bbox="1241 226 1401 309">MHADA</th> </tr> </thead> <tbody> <tr> <td data-bbox="683 309 810 353">1 X 98</td> <td data-bbox="810 309 986 353">1 X 38</td> <td data-bbox="986 309 1114 353">1 X 46</td> <td data-bbox="1114 309 1241 353">1 X 92</td> <td data-bbox="1241 309 1401 353">1 X 30</td> </tr> </tbody> </table>		Zone 1	Row House	Zone 2	Zone 3	MHADA	1 X 98	1 X 38	1 X 46	1 X 92	1 X 30															
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1 X 98	1 X 38	1 X 46	1 X 92	1 X 30																						
		<p>(The tanks shall be constructed to have 2days holding capacity.)</p> <ul style="list-style-type: none"> Location of the RWH tanks(s): Under Ground No of recharge pits: Nil Budgetary allocation (capital cost and O&M cost): <ul style="list-style-type: none"> > Capital cost : Rs.141 Lakhs > O & M cost : Rs 7.1 Lakhs/annum 																								
2 9	UGT tanks	<table border="1"> <thead> <tr> <th data-bbox="683 622 1018 696">Type</th> <th data-bbox="1018 622 1145 696">Domestic (cum)</th> <th data-bbox="1145 622 1273 696">Flushing (cum)</th> <th data-bbox="1273 622 1401 696">Fire (cum)</th> </tr> </thead> <tbody> <tr> <td data-bbox="683 696 1018 757">Zone 1 (Flats + Bungalows)</td> <td data-bbox="1018 696 1145 757">244</td> <td data-bbox="1145 696 1273 757">127</td> <td data-bbox="1273 696 1401 757">50</td> </tr> <tr> <td data-bbox="683 757 1018 801">Zone 2</td> <td data-bbox="1018 757 1145 801">164</td> <td data-bbox="1145 757 1273 801">88</td> <td data-bbox="1273 757 1401 801">50</td> </tr> <tr> <td data-bbox="683 801 1018 846">Zone-3</td> <td data-bbox="1018 801 1145 846">338</td> <td data-bbox="1145 801 1273 846">184</td> <td data-bbox="1273 801 1401 846">50</td> </tr> <tr> <td data-bbox="683 846 1018 891">MAHADA</td> <td data-bbox="1018 846 1145 891">85</td> <td data-bbox="1145 846 1273 891">42</td> <td data-bbox="1273 846 1401 891">50</td> </tr> <tr> <td data-bbox="683 891 1018 920">Shops- U & T</td> <td data-bbox="1018 891 1145 920">3</td> <td data-bbox="1145 891 1273 920">3</td> <td data-bbox="1273 891 1401 920">50</td> </tr> </tbody> </table>	Type	Domestic (cum)	Flushing (cum)	Fire (cum)	Zone 1 (Flats + Bungalows)	244	127	50	Zone 2	164	88	50	Zone-3	338	184	50	MAHADA	85	42	50	Shops- U & T	3	3	50
Type	Domestic (cum)	Flushing (cum)	Fire (cum)																							
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Zone-3	338	184	50																							
MAHADA	85	42	50																							
Shops- U & T	3	3	50																							
3 0	Strom water drainage	<ul style="list-style-type: none"> Natural water drainage pattern: Natural slopes are from SW to NE Quantity of storm water: 0.634 m³/sec Size of SWD: 450 MM & 600 MM wide drain channel having slope 1:300 																								
3 1	Sewage & Waste Water	<ul style="list-style-type: none"> Sewage generation 930 KLD Capacity of STP : 950 KLD (850 KLD & 100KLD) STP Technology: MBBR Location of STP : On Ground <p>DG Sets (during emergency) : Provided (1 X 320 KVA, 3 X 180 KVA)</p> <p>Budgetary allocation (capacity cost and O&M cost):</p> <ul style="list-style-type: none"> > Capital cost: Rs. 194 Lakhs > O & M Cost : Rs. 48 Lakhs 																								
3 2	Solid Waste Management	<p>Waste generation in the Pre Construction and Construction phase</p> <ul style="list-style-type: none"> Waste generation: - Quantity of the top soil to be preserved: 2700 m³ shall be preserved and reused within the site for landscaping. Disposal of the construction way debris: <table border="1"> <thead> <tr> <th data-bbox="683 1608 778 1704">Sr. No</th> <th data-bbox="778 1608 1023 1704">Description</th> <th data-bbox="1023 1608 1401 1704">Disposal/Management</th> </tr> </thead> <tbody> <tr> <td data-bbox="683 1704 778 1765">1</td> <td data-bbox="778 1704 1023 1765">Scrap metal</td> <td data-bbox="1023 1704 1401 1765" rowspan="2">Shall be handed over to recyclers</td> </tr> <tr> <td data-bbox="683 1765 778 1832">2</td> <td data-bbox="778 1765 1023 1832">Empty cement bags</td> </tr> <tr> <td data-bbox="683 1832 778 1904">3</td> <td data-bbox="778 1832 1023 1904">Aggregates</td> <td data-bbox="1023 1832 1401 1904">Shall be used on site as filling material for inter road making</td> </tr> </tbody> </table>	Sr. No	Description	Disposal/Management	1	Scrap metal	Shall be handed over to recyclers	2	Empty cement bags	3	Aggregates	Shall be used on site as filling material for inter road making													
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1	Scrap metal	Shall be handed over to recyclers																								
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		4	Wooden waste	Shall be handed over to recyclers
		5	Broken tiles	Shall be used as china mosaic water proofing for terraces.
		6	Empty paint cans (@ 20 L)	Shall be handed over to recyclers
		<ul style="list-style-type: none"> • Waste generation in the operation phase: <ul style="list-style-type: none"> - Biodegradable waste : 2777 Kg/day - Non-Biodegradable waste: 1865 Kg/day - E-waste: Not Applicable - Hazardous waste: Not Applicable - Biomedical waste (Kg/month)(If applicable): Not Applicable - STP sludge: 47 kg/day 		
		<p>Mode of Disposal of Waste:</p> <ul style="list-style-type: none"> • Biodegradable waste: To be processed in Organic Waste Composter (OWC) and manure so obtained will be used for landscaping. • Non-biodegradable waste: To be handed over to PCMC. • E-Waste : Not Applicable • Hazardous Waste: Not Applicable • Biomedical Waste: Not Applicable • STP Sludge: To be used as manure. 		
		<p>Area Requirement: Location(s): Ground Level Total area provided for the storage & Treatment of the solid waste : 306 sq.m Budgetary allocation (capital cost and O&M cost) Capital Cost : Rs 38 Lakhs O & M Cost : Rs 11.5 Lakhs</p>		
3	Green Belt Development			
3	1. Total RG Area:			
	<ul style="list-style-type: none"> • RG Required on the Mother Earth (10.00%) : 5130.59 Sq.mt • RG Proposed on the Mother Earth (10.07%) : 5130.67 Sq.mt 			
	Number & list of trees species to be planted in the ground RG:			
	List of Proposed Plantation for the scheme:			
		Sr. no	Plant Species	Common Name
		1	<i>Casia fistula</i>	Bahava
		2	<i>Magnolia champaca</i>	Son champa
		3	<i>Jacaranda mimosifolia</i>	Neelmohur
		4	<i>Ixora parviflora</i>	Maakadi
		5	<i>Spathodea campanulata</i>	Akash Shevga
				No's
				40
				40
				35
				35
				30

6	<i>Cassia siamea</i>	Kassod	30
7	<i>Erythrina variegata</i>	Pangara	30
8	<i>Azadirachta Indica</i>	Neem	40
9	<i>Nyctanthes arbor-tristis</i>	Paarijat	32
10	<i>Largerstroemia thorellii</i>	Thorel's Crape Myrtle	30
11	<i>Bauhinia purpurea</i>	Rakta chandan	30
12	<i>Anthocephalus cadamba</i>	Kadamb	35
13	<i>Gardenia latifolia</i>	Papda	30
14	<i>Putranjiva roxburghii</i>	Jivanputra	30
15	<i>Polyalthia longifolia</i>	Mast Tree	50
Total			517

- Number & list of shrubs & bushes species planted in the podium RG: Not Applicable
- Number & list trees species to be planted around the border of nallah/ steam/pond(If any): Not Applicable
- No. of Existing Trees: Nil
- Number, Size, Age and Species of trees to be cut, trees to be transplanted: Not Applicable
- NOC for the tree cutting/ transplantation/ Compensatory plantation, if any: Tree Conservation NOC obtained.

Budgetary allocation:

Capital Cost: Rs.140Lakhs

O & M Cost: Rs 10 Lakhs/year

3 **Energy**

4 **Power Supply: MSEDCL**

Total Connected Load = 10931 kw

Total Demand Load = 7168 kw

Total DG power consumption for residential buildings: 1 X 320KVA, 3 X 180 KVA

Energy saving measures:

- The following Energy Conservation Methods are proposed in the project..

Detail calculations & % of saving:

For Zone I, II, III (Residential)

Energy Savings Summary for Bldgs					
Sr.No	Items	Total Elect. Demand- Conventional case (Kw)	Elect. demand after using Energy saving means (kw)	Units Saved (kw)	Energy saving
Energy Saving Parameters					
1	Road/Landscape - 60% Solar Lighting	6.7	3	4	60%
2	Parking - T5 lights	8.2	6.2	2.1	25%
3	Lobby & staircase LED lights - 60% Solar	30.6	12.3	18.4	60%
4	Lifts - with VFD & Regenerative Type	280	224	56	20%
5	Solar Hot Water system	4974	4228	746	15%
6	Ventilation Fan	121	91	30	25%
Conventional Loads					
7	Plumbing System Load	307	307		
8	OWC	22	22		
9	STP	50	50		
10	Fresh Air Ventilation Fan	15	15		
11	Flats	4758	4758		
12	Shops	54	54		
	Total	10,627	9,770	857	

Overall Saving for the Project	8.1%
Total Units saved based on Unit Consumption - (Kw)	857
Total Units saved based on working hours - (Kw/day)	2,044
Total Units saved annually - (kwh/Yr)	746,223
Annual Savings in Rs with Electrical cost @Rs.5/unit	3,731,116

For MHADA

Energy Savings Summary for Bldgs					
Sr.No	Items	Total Elect. Demand- Conventional case (Kw)	Elect. demand after using Energy saving means (kw)	Units Saved (kw)	Energy saving
Energy Saving Parameters					
1	Parking - T5 lights	1.2	0.9	0.26	25%
2	Lobby & staircase LED lights - 60% Solar	4.5	1.8	2.7	60%
3	Lifts - with VFD & Regenerative Type	40	32	8	20%
4	Solar Hot Water system	564	479	84.6	15%
Conventional Loads					
5	Plumbing System Load	50	50		
6	OWC	7	7		
7	STP	25	25		
8	Flats	564	564		
	Total	1,257	1,161	96	

Overall Saving for the Project	7.6%
Total Units saved based on Unit Consumption - (Kw)	96
Total Units saved based on working hours - (Kw/day)	229
Total Units saved annually - (kwh/Yr)	83,727
Annual Savings in Rs with Electrical cost @Rs.5/unit	418,633

Compliance of the ECBC guidelines:
(Yes/No) (If yes then submit compliance in tabular form): yes

Compliance with Energy Conservation Building Code 2007

Sr. No.	Section No.	Requirement	Compliance Met By
<i>Electrical Units saving parameters (Calculation-based)</i>			
1	6.2.1	Solar water heating for minimum 20% design capacity	Total hotwater requirement met through Centralised solar system.
2	7.2.1.4	Exterior lighting to be within specified limits	1)60% lighting including for Road,Landscape & garden shall be kept on solar system. 2)Also other Lights provided on Energy saving luminaries like LED instead of metal halide lamps. 3)Provided with Time switch to be kept operational only during night mode
3	7.3.1	Interior lighting power to be within specified limits	1)For staircases the lighting power Density shall be less than 0.2 W/sqft by using LED lights instead of CFL or T8. 2) For Lobby, use of LED would ensure power density of less than 1.3w/sqft 3)60% of Lobby & Staircase Lights shall be put on Solar PV Panels.
4		Lifts with Regenerative system	Using Regenerative Type Lift system that would result in 20% energy saving compared to conventional lifts.
5		Ventilation Fans	Basement Ventilation fans provided on VFD to operate fans only within permissible limits as per requirement. Operation shall based on CO sensors
<i>Infrastructure based energy conservation measures</i>			
6	8.2.1.2	Transformer Monitoring	Voltmeters/Ammeters for monitoring transformer performance & losses
7	8.2.2	Energy efficient motors	All motors used in pumps of services shall be of class 1 category that would give better efficiency (60%+) & less losses as per IS2615.
8	8.2.3	Power Factor correction	Designing capacitor Banks to improve Power Factor from 0.95 to 1
9	8.2.4	Energy Metering	Energy Meters for External Lighting, All water Pumps for Monitoring
10	8.2.5.1	Cable sizing to min. losses	Electrical cables of derated capacity to avoid heating during working thereby saving the current losses.

Budgetary allocation

Capital cost : Rs.340 Lakhs

O & M cost: Rs 34Lakhs / annum

- Number and capacity of the DG sets to be used:

3 5	Environmental Management plan Budgetary Allocation	During Construction phase																				
		<ul style="list-style-type: none"> • Capital cost: <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Parameter</th> <th>Total Cost (INR in Lakhs)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Water for Dust Suppression</td> <td>4</td> </tr> <tr> <td>2</td> <td>Site Sanitation</td> <td>2</td> </tr> <tr> <td>3</td> <td>Environmental Monitoring</td> <td>6</td> </tr> <tr> <td>4</td> <td>Disinfection</td> <td>2</td> </tr> <tr> <td>5</td> <td>Health Check Up</td> <td>4</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total Cost</td> <td>18</td> </tr> </tbody> </table>		Sr. No.	Parameter	Total Cost (INR in Lakhs)	1	Water for Dust Suppression	4	2	Site Sanitation	2	3	Environmental Monitoring	6	4	Disinfection	2	5	Health Check Up	4	Total Cost
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		During Operation Phase : O & M cost (please ensure manpower and other details): <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Parameter</th> <th>Set Up Cost (Rs In lakh)</th> <th>Operational & Maintenance Cost (Rs In lakh/yr)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>STP</td> <td>194</td> <td>48</td> </tr> <tr> <td>2</td> <td>Rain water Harvesting</td> <td>141</td> <td>7.1</td> </tr> </tbody> </table>		Sr. No.	Parameter	Set Up Cost (Rs In lakh)	Operational & Maintenance Cost (Rs In lakh/yr)	1	STP	194	48	2	Rain water Harvesting	141	7.1							
Sr. No.	Parameter	Set Up Cost (Rs In lakh)	Operational & Maintenance Cost (Rs In lakh/yr)																			
1	STP	194	48																			
2	Rain water Harvesting	141	7.1																			

		3	Energy saving and Renewable Energy	340	34
		4	Landscape	140	10
		5	Solid waste management	38	11.5
		Total		853	110.06
		<p>Quantum and generation of Corpus fund and commitment: Maintenance cost is to be done by society members.</p> <p>Responsibility for further O & M: Corpus fund shall be handed over to the society. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O & M of EMF.</p>			
3					
6		<p>Traffic Management: Entries & Exit: 10 Nos vehicular Entries & Exit from proposed 45.0 mt. & 18.0. mt Wide DP road along with 9.0 mt internal road.</p>			
		Parking Required as per DCR			
		For Residential		Flats	4 Whl
		1	For every 2 tenement of 0 to 80 Sq.mt (1:4:4)	1846	923
				3692	3692
		For Commercial			
		1	For every 100 Sq.mt Built up area or part thereof (2:6:2)	1519.46	32
				96	32
		Total		955	3788
				3724	
		Parking Proposed			
		Parking Level	Parking Number (car)	Parking Number (Bike)	
		Stilt Parking	455 Nos	1556 Nos	
		Open Parking	223 Nos	1613 Nos	
		Basement Parking	277 Nos	619 Nos	
		Total	955 Nos	3788 Nos	
		Width of all Internal roads (m): 9 m (min)			
3		CRZ/RRZ Clearance	NA		
7		obtain, if any			
3		Distance from Protected	--		
8		Area / Critically Polluted Area/ Eco-sensitive areas / inter-State boundaries			

Check list for the other necessary approvals				
		Status of the Approval	Name of the competent Authority	Date of issued letter
3 9	CFO NOC for the above said building structure(s)	Obtained	Pimpri Chinchwad Municipal Corporation Fire Brigade	03/02/20 15
4 0	HRC NOC for the above said building structure(s) (if applicable)	Not Applicable	---	---
4 1	NOC for the above said building structure(s) from the aviation authority (if applicable)	Not Applicable	----	----
4 2	Consent for the water for the above said detail(s)	Approved	Pimpri Chinchwad Municipal Corporation Water Department	13/03/20 15
4 3	Consent for the drainage for the above said detail(s)	Obtained	Pimpri Chinchwad Municipal Corporation	15/03/20 13
4 4	Consent for the electric supply for the proposed demand			
4 5	Precertification for Green Building from Indian Green Building Council and other recognized institutes (if applicable)	Obtained	IGBC	
4 6	Court Order (if applicable)	No	--	--
4 7	Other approvals (If any)			

3. The proposal has been considered by SEIAA in its 86th meeting & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :

General Conditions for Pre- construction phase:-

- (i) This environmental clearance is issued subject to utilization of excess treated water.
- (ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme

Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

- (iii) E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2011.
- (iv) Occupation certificate shall be issued to the project only after ensuring availability of drinking water and connectivity of the sewer line to the project site.
- (v) STP capacity shall be increased appropriately considering waste water generation.
- (vi) This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
- (vii) PP has to abide by the conditions stipulated by SEAC & SEIAA.
- (viii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (ix) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (x) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

General Conditions for Construction Phase-

- (i) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
- (ii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (iii) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.

- (iv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (v) Arrangement shall be made that waste water and storm water do not get mixed.
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (vii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (viii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (ix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (x) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xi) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xiii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xvi) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).

- (xvii) Ready mixed concrete must be used in building construction.
- (xviii) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xix) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xx) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxi) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- (xxiii) Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxiv) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.



- (xxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxx) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxii) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xxxiii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxxiv) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- (xxxv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxxvi) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xxxvii) Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.

General Conditions for Post- construction/operation phase-

- (i) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.
- (ii) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (iii) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.

- (iv) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
- (v) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (vi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (vii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (viii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>.
- (ix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- (x) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- (xiii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

Handwritten signature and initials, possibly 'M.A.L.', with a horizontal line and a checkmark-like mark below it.

4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 7 years as per MoEF&CC Notification dated 29th April, 2015.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


 (Malini Shankar)
 Member Secretary, SEIAA

Copy to:

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.
2. Shri. Jagdish Joshi, Chairman, IAS (Retd.). SEAC-III, Flat no. 3, Tahiti chs. Juhu Vers Ova Link Road, Andheri (W), Mumbai- 400 053.
3. Additional Secretary, MOEF, 'MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
4. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).

5. IA- Division, Monitoring Cell, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
6. Managing Director, MSEDCL, MG Road, Fort, Mumbai
7. Collector, Pune.
8. Commissioner, Municipal Corporation, Pune.
9. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
10. Regional Office, MPCB, Pune.
11. Select file (TC-3)

(EC uploaded on 17/11/2015)

MAHARASHTRA POLLUTION CONTROL BOARD

Phone :- 24010437/24020781/24014701

Fax :- 24044532 / 24023516

Email :- enquiry@mpcb.gov.in

Visit At:- <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion-
Matunga Scheme Road No. 8, Opp
Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400 022

Infrastructure/Orange/L.S.1

Consent order No: *Format 1.0/BO/ROHQ/CE/PN-20203-14/CC-5708*

Date: *14/06/2014*

To,
M/s. Tanish Associates,
S.No. 490/1, 490/2, 491, Charholi (Bk),
Haveli, Dist. Pune, Maharashtra

Sub : Consent to Establish in Orange category for Building / construction project.

Ref : Minutes of Consent Committee meeting held on 10/06/2014

Your application:- CE1401000054

Date: 19/12/2013

For: Consent to Establish for Construction of Residential project.

Under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to Establish is granted for a period upto: Commissioning of the unit or five years, whichever is earlier.
- The Proposed Capital investment of the Project is Rs 285.0 Crs. (As per CA certificate).
- The Consent to Establish is valid for development of new Residential project by M/s. Tanish Associates, at S.No. 490/1, 490/2, 491, Charholi (Bk) Tal. Haveli, Dist : Pune on total plot area of 57,000.0 Sq. mtrs and total construction built up area of 1,36,458.0 Sq. mtrs. As per construction commencement certificate issued by local body.
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge	Standards to be achieved	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	1033.0 CMD	As per Schedule -I	60% shall be reused & recycled and remaining shall be discharged in municipal sewer.

- Conditions under Air (P&CP) Act, 1981 for air emissions:

Sr. No.	Description of stack / source	Number of Stack	Standards to be achieved
1.	DG sets (500 x 4 KVA)	4	As per Schedule -II

M/s. Tanish Associates, SRO Pimpri Chinchwad (C) 1, 9760000



6. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1.	Biodegradable Waste	2700.0	Kg/Day	OWC	Used as manure
2.	Non Biodegradable Waste	1800.0	Kg/Day	Segregation	By sale
3.	STP Sludge	103.0	Kg/D	---	Used as manure

7. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
9. The applicant shall submit an affidavit within 15 days in the prescribed format towards not taking further effective steps prior to obtaining the Environment Clearance and BG of Rs. 20.0 Lakh for ensuring the compliances.
10. As per Para 2 of EIA notification dated-14/09/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.11(1); Dated-19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as an effective steps.
11. The applicant shall submit Board Resolution towards commencement of construction work without obtaining consent to Establish from the Board and EC and applicant shall submit a Bank Guarantee of Rs. 2.0 Lakh towards submission of Board resolution by 30/06/2014.

For and on behalf of the
Maharashtra Pollution Control Board



(Rajeev Kumar Mital) IAS
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	570100.0	953251	26/11/2013	HDFC Bank

Copy to:

1. Regional Officer, MPCB, Pune. And Sub-Regional Officer, Pimpri Chinchwad, they are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

M/s. Tamisa Associates, SRO Pimpri Chinchwad/ Oct. 97090000



Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your consent application, you have proposed to provide the sewage treatment system with the design capacity of 1050.0 CMD

B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

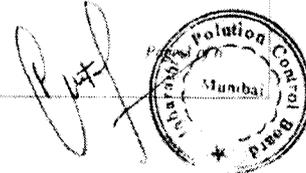
1	pH	Not to exceed	6.5 to 9.0
2	Suspended Solids	Not to exceed	100 mg/l.
3	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
4	Detergent	Not to exceed	01 mg/l.

- C) The treated domestic effluent shall be 60% recycled and reused for flushing, fire fighting and cooling of Air conditioners etc. The remaining shall be discharged into Municipal sewer/ utilized on land for gardening after conforming to above standards. The firm shall affix the separate meter for ensurance of 60% recycling of treated sewage and keep the records of the same. In no case effluent shall find its way to any water body directly /indirectly at any time.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 3) The firm shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made thereunder for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	1290.0

M/s. Tamish Associates, SRO Pompru, Chinchwad, C.O. 1, 97000000



Schedule-II**Terms & conditions for compliance of Air & Noise Pollution Control:**

1. As per your application, you have proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	Height in Mtrs. (Above roof top)	Type of Fuel	Quantity
1.	DG sets (500.0 x 4 KVA)	12.0	HSD/ Diesel	500.0

* D.G. Set shall be operate only in case of power failure.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150.00 mg/Nm ³
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3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary)
5. Conditions during construction phase:-

a	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
b	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
c	Noise generating activity shall be carried out during day time only.

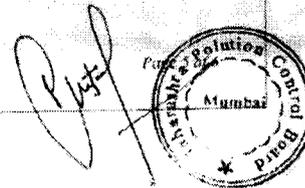
M/s. Tanish Associates, SRG Pimpri Chinchwad/FO/L/97090000



**Schedule-III
Details of Bank Guarantees**

Sr. No.	Consent (C to E/O/R)	Amt of BC Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Establish	Rs. 10.0 lakh	15 days	Rs. 10.0 lakh for ensuring the compliance of consent conditions.	Upto Commissioning of the unit	Five years
2		Rs 20 Lakh	15 days	Rs. 20.0 lakh for not taking any effective steps prior to obtaining the Environment Clearance	Upto Obtaining Environment Clearance.	Five years
3		Rs. 2 Lakh	15 days	Rs. 2.0 Lakh towards submission of Board resolution by 30/06/2014	30/06/2014	31/07/14

M/s. Tanish Associates, SRO Pimpri Chinchwad L.O.L. 97090088



Schedule-IV**General Conditions:**

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The treated sewage shall be disinfected using suitable disinfection method.
- 10) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema,
Near Sion Circle,
Sion (E), Mumbai - 400022

Email : jdwater @mpcb.gov.in

Visit At : <http://mpcb.gov.in>

Infrastructure /Red/LSI

Consent order No: Format1.0/BO/JD (WPC)/UAN-51355 /CO/CC-1906000304
Date 07/06/2019

To,
M/s. Tanish Associtaes
S. No. 490/1/2, 491/1-4, 491/5A,
491/5B, 491/6, 491/7 at Charholi(BK)
Tal: Haveli, Dist: Pune

Sub: Consent to Operate (Part) for Residential & Commercial (Shop) Construction Projects is granted under Red category.

- Ref: 1. Consent to Established obtained Vide No. Format 1.0/BO/RO (HQ)/CE/PN-20203-14/CC-5708 dt.14.06.2014.
2. Environmental Clearance obtained Vide SEAC-III-CR-445/TC-3 dt.26.10.2015.
3. Your Application vide UAN No. 51355 dt.26.06.2018.
4. Minutes of Consent Committee meeting held on 03.05.2019.

For: Consent to Operate (Part) for Residential & Commercial (Shop) Construction project under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The Consent to Operate (Part) is granted for period up to 31.05.2020
2. The proposed capital investment of the project is Rs. 218.96 Cr.
(As per C.A certificate submitted by project proponent)

The Consent to Operate (Part) is valid for Residential & Commercial (Shop) Construction Projects named as M/s. Tanish Associtaes S. No. 490/1/2, 491/1-4, 491/5A, 491/5B, 491/6, 491/7 at Charholi (BK) Tal: Haveli, Dist: Pune For total Plot area of 58,300.0 Sqm and construction built up area 86,199.37 Sq. Sqm out of total construction BUA 1,39,767.38 Sqm including utilities and services and as per architect Certificate Submitted by project proponent dt.22.06.2018

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	930.0	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	320 KVA	1	As Per Schedule -II
2.	DG Set	180 KVA 3 Nos	3	As Per Schedule -II

5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet garbage	2777.0 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	1865.0 Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	47.0 Kg/day	STP	Used as manure

6. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
9. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
10. Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
11. Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
12. Project Proponent shall Operate and maintain Organic waste digester with composting facility or Biogas digester with composting facility.
13. The Applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEAC, Environment Department, Government of Maharashtra, dtd .26.10.2015 for total plot area 58,300.0 Sqm and construction BUA 86,199.37 sqm . Out of total construction BUA 1,39,767.38 Sqm.

For and on behalf of the
Maharashtra Pollution Control Board

(E. Ravendiran, IAS)
Member Secretary

Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	4,37,920.00/-	CTD2389534	30.06.2018	State Bank of India

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updating purposes.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have installed of Sewage Treatment Plants (STP) with the design capacity of 950.0 CMD
- B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for PH
01	BOD (3 days 27°C)	10
02	Suspended Solids	20
03	COD	50
04	Residual Chlorine	1 ppm

- C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.
- D) Project proponent shall operate STP for five years from the date of obtaining occupation certificate.
- The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto
- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	1277.0

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



Schedule-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs. Of Each stack	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (320 KVA)	Acoustic enclosure	3.58	HSD	41.0	Lit/Hr	--	--
2.	DG Set (180 KVA) 3 Nos	Acoustic enclosure	2.68	HSD	69.0	Lit/Hr	--	--

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
--------------------	---------------	--------------------------

3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 10 lakh	15 Days	Towards Compliance of EC and consent conditions.	Continuous	31.07.2020



Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste. – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant make an Application for renewal of consent at least 60 days before the date of the expiry of the consent.



Ar. Mahendra Thakur
CA/34769/2004

Date: 01/12/2020

**WORK DONE CERTIFICATE
TO WHOMSOEVER IT MAY CONCERN**

This is to certify that construction work is Completed of Proposed Residential & Commercial Building at S.NO. 490/1 t 4, 491/5A, 491/5B, 491/6, 491/7, 490/1, 490/2 Maulje: Charholi, Tal: Haveli Dist: Pune

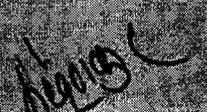
Owner: M/S. Tanish Associates Through Its Partner Shri. Dilip Solanki & Others

Whereas Environmental Clearance has been obtained vide No SEAC-III/CR-445/Tc-3 even date 26 oct 2015
Total Construction area is 139767.38 Sq.mt out of which 137567.38 sq.mt area constructed.

Thanking you,

Yours faithfully,

For


Dream Space Architects

Office: Ar. Mahendra Thakur
01, Vishnu Vastan,
ENBP School,
Wadgaon, Pimpri,
Mumbai - 411016, Maharashtra,
Phone: 7038 410 410 / 7215 901 901
Email: mahendra01@gmail.com
Website: dreamspace.com



Pimpri Chinchwad Municipal Corporation
Pimpri - 411018
Building permission and unauthorized
Construction control department
BP/Charholi/W.No. 03/09/2020
Date - 01 / 12 / 2020

To,

1. The Joint Director,
Maharashtra Pollution control board (WPC),
Mumbai.
2. Law Adviser,
Legal Department, PCMC.

Sub. - Original application NO. 11/2020(WZ) Sheetal
Chaturvedi vs. M/s Tanish Associates. And others.

Ref. - As honourable court National green tribunal, western
zone bench Pune having applications no - 11/2020.

Respected Sir,

By pursuing the notice, it seems that the same has been initiated on
account of a complaint no. 11/2020. Filed by one Mrs. Sheetal Chaturvedi
In this regards the visit to the site is carried out by Executive Engineer,
Building permission department, PCMC on date - 26/11/2020 and final
report of Pimpri Chinchwad Municipal Corporation with observation is as
under.

Thanking you.

Yours Faithfully,


Jt. City Engineer,
Building Permission Department, PCMC.

Encl:- Site visit Report.

Detailed explanation for brief complaint and dates and events as under.

Sr. No.	Point examined	Summary/Conclusion
1	The Respondent No.1 does not have a functional STP. Moreover the STP is not of the required capacity. Thus the Applicant is directly letting the untreated water into the Environment.	PP has provided STP of capacity 950 KLD & STP is in well operation. No discharge was observed outside the premises.
2	That the Gas stations are situated just next to the generators and thus there lies a threat to the Environment and human safety.	PCMC has approved 4 no. of Gas banks as per Sanction plan. No BP/Layout/40/2017, dtd.30.12.2017. PP has provided 2 nos of Gas banks on site. The Gas banks are not near the generators.
3	The High tension tower of 2,200 MW is situated at a distance of about 50 mtrs form the residential area. This is causing Fatigue, Muscle Pain, Rashes etc.	High tension tower line is nearby the plot but the building is having 9.33m clear distance from the tower line. As per DC Rule 9.2 there is sufficient and safe distance.
4	The respondent No.2 and 3 have turned a blind eye and even after receiving Complaints. The Applicant has on 19/11/2019 written a Complaint to the MPCB (Respondent No.2) stating all the above points but has received no answer till date.	Complainant has withdrawn the complaint on dt. 28.2.2020 which is submitted to PCMC stating that, "I don't have any objection & I am withdrawing the said Complaint."
5	The Applicant has also written a Complaint to the Executive Engineer, Construction and Development Department, Pimpri Chinchwad on 25/11/2019. The Applicant has specifically raised the point related to the wetness and dampness observed in the basement of the said building. In spite of this being a serious Environmental issue the Respondent No.3 has turned a blind eye to it.	During the site visit for part completion No dampness and wetness found in the basement of the same building. PP has submitted the structural designer's structural stability certificate stating that the building is structurally safe as per design.
6	The Respondent No.1 does not have a functional STP. The Respondent No.1 even after being aware of the Rules and Regulations and with the help of the other Respondents is letting the untreated sewage effluent directly into the adjoining Nallah which meets the	Project proponent has provided full-fledged STP having capacity 950 KLD & which is in well operation. No discharge was observed outside the premises. The treated water of STP is partly used for gardening, Toilet flushing & remaining is disposed in to

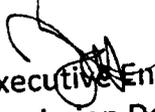
	adjoining Nallah which meets the Indrayani river thereby causing a grave Water Pollution.	PCMC drainage Network & which is further connected to STP at Charoli.
7	All the Respondents have turned a blind eye and are not making any documents available to the Applicants. The Respondents even after being aware of the grave illegality committed by the Applicant have never taken any steps to stop this Pollution.	Complaints are totally wrong and misleading.
8	The present Application pertains to substantial issue of environment, as the Respondent No.1 has constructed his site under the name and style "Tanish Orchid" situated at Property bearing 491/5A, 491/5B/491/6, 490/1, 490/2 at Village CharoliKh, Tal-Khed, Dist-Pune on water body. The Respondent 1 is also letting the untreated sewage directly into the Environment. Due to the Construction done on the water basement is damp and wet and this may affect the entire structure. This also leads to high amount of water clogging in the rainy season.	There is no water body on which project is constructed. Nothing regarding this found in documents of DP opinion and village map. PP has submitted the structural designer's structural stability certificate stating that the building is structurally safe as per design.
9	The Respondent No.1 is a Firm registered in the name of M/s. Tanish Associates and is engaged in the business building and construction. The Respondent No.1 has violated various laws and rules related to Environmental protection, such as the Water (Prevention and Control of Pollution) Act, the Environment (Protection) Act, 1986, and Article 21 of the Indian Constitution etc. The other Respondents have provided the Respondent No.1 a helping hand and aided in such illegal activities of the said Respondent.	No comment.
10	Respondent No.2 is Maharashtra Pollution Control Board (MPCB) and this authority is formed to implement various environmental Legislations in Maharashtra mainly the implementation of Air (Prevention and Control of Pollution) Act, 1981,	The construction work of the same project is going on as per sanctioned drawing. noillegal stone mining and crushing activity observed in the premises.

<p>provisions mentioned in Environmental Protection Act, 1986 and the Rules framed there –under etc. The MPCB is also responsible to plan comprehensive program for the prevention control or abatement of pollution, to inspect various plants, to follow eco-friendly practices and to educate general people by creating awareness about clean and healthy environment. It seems that the Respondent No.2 is turning a blind eye towards illegal stone mining and crushing activity.</p>	
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All findings are as above mentioned.

Thanking you.

Yours Faithfully,


Executive Engineer,
Building Permission Department, PCMC.

दि. 28/02/2020

Annexure-VII

प्रति,

महाराष्ट्र पोल्युशन कंट्रोल बोर्ड
जोग मोटर, भिसरा मजला, मुंबई पुणे रोड,
वाळिवडी पुणे - ४११००३

अर्जदार :- श्रीम. शिंतल रोहित चार्डवी
रा. तनिव कॉम्प्लेक्स, फ्लॉट नं. १००७, सी विंग
आशादनगर - च.होली

विषय :- दि. १९/१२/२०१९ रोजी केलेल्या नकाराबाबत

आ मध्ये

उपरोक्त विषयांमध्ये मी दि. १९/१२/२०१९ रोजी मी आपणांस
ननिव कॉम्प्लेक्स गृहप्रकल्पाबाबत नकारा अर्ज केलेला होता तसेच
दि. २०/२/२०२० रोजी माहिती साधेजारांतर्गत मर्ज केलेला असून
मी सध्यास्थिती मध्ये माझी नकार मागे घेऊन आहे.

तसाहीबदल कामे

आपले विश्वासू

[श्रीम. शिंतल रोहित चार्डवी]

[श्रीम. शिंतल रोहित चार्डवी]

Received on Dt.....

28/02/2020


Clark

R. Q. M. P. C. B. Pune